

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-106

IB-16/PB/2017

New Intervention Petition-19/2024

IN THE MATTER OF:

Anil Mahindro & Anr.

....Applicant

Vs.

Earth Iconic Infrastructures Pvt. Ltd.

....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajat Juneja, Ms. Sakshi Kapoor, Advs.

For the Respondent :

For the Liquidator : Ms. Honey Satpal, Ms. Nandini Choudha, Advs.

For the Stakeholders : Mr. Shashank Raghav, Adv.

Consultation Committee

HYBRID HEARING (PHYSICAL & VC)

ORDER

New Intervention Petition-19/2024:-

This is an application filed under Section 60(5) of the IBC, 2016 seeking direction to the Liquidator and to the Stakeholders Consultation Committee to consider the offer submitted by the Applicant. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. He submitted that he does not want to press Prayer A mentioned in the Petition. Ld. Counsel on behalf of Liquidator (newly appointed Liquidator) is present and accepts notice for filing reply to this application only in respect of prayer made in Prayer B and Prayer C. Ld. Counsel on behalf of Liquidator submitted that they have not received the copy of the application. Ld. Counsel on behalf of Applicant undertakes to provide the copy

of this application to the Ld. Counsel on behalf of the Liquidator/Liquidator. Since in the application direction to the Stakeholders Consultation Committee have also been sought, Applicant undertakes to make the Stakeholders Consultation Committee as also a necessary party in this matter. Reply be filed by the Liquidator within a period of 2 weeks from the date he will receive the copy of the application. List the matter on **16.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)